



**THE
JAMMU AND KASHMIR OFFICIAL GAZETTE**

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Separate paging is given to this part in order that it may be filed
as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT— DEPARTMENT OF FOOD, CIVIL SUPPLIES AND
CONSUMER AFFAIRS, JAMMU

Notification

Jammu, the 30th of April, 2026.

SO-131.— In exercise of powers conferred by section 53 of the Legal Metrology Act, 2009, the Government of Jammu and Kashmir hereby intends to make the following rules which are hereby pre-published as required by sub-section (4) of section 53 of the said Act, for information of all persons likely to be effected thereby and notice is hereby given that the said draft rules will be taken into consideration after expiry of seven days from the date of its publication in the Official Gazette.

Any objections and/or suggestions to the said draft rules may be forwarded to the office of Administrative Secretary, Food Civil Supplies & Consumer Affairs Department, Civil Secretariat, Srinagar/Jammu, Office Chamber No 188-Civil

Secretariat, J&K, Srinagar or either through mail at jk.fcsca@jk.gov.in, before the expiry of seven (07) days, so that same may be taken into consideration at the time of finalization of the said draft rules.

1. Short title and commencement.— (1) These rules may be called the Jammu and Kashmir Legal Metrology (Enforcement) Rules, 2026;

(2) These rules shall extend to the whole of Union Territory of Jammu and Kashmir.

(3) These rules shall come into force with immediate effect.

2. Definitions.— In these rules, unless the context otherwise requires

(a) "Act" means the Legal Metrology Act, 2009;

(b) "Government" means the Government of Union Territory of Jammu and Kashmir;

(c) "Licensing Authority" means Controller, Legal Metrology is the authority to issue licence/ registration under the Act and the rules made thereunder.

(d) "Reference Standards Laboratory" means a laboratory set up by the Central Government under the Act, where Reference Standards, Secondary Standards and Working Standards are maintained

(e) "Schedule" means a schedule appended to these rules;

(f) "Words and expressions" used in these rules and not defined but defined in the Act shall have the meaning as assigned to them in the Act.

3. Reference Standards.— The Reference Standards shall be kept at such place, manner and in such custody as prescribed under the Legal Metrology (National Standards) Rules, 2011.

4. Secondary Standards.— (1) Every secondary Standards shall be verified at any of the Reference Standards Laboratories, in such manner and at such periodical intervals as may be prescribed under the rules and shall, if found on such verification to conform to the Standards established by or under that Act, be stamped by Reference Standard Laboratory or a certificate of verification will be issued by that laboratory.

(2) The Secondary Standards shall be kept at such place, and under such custody as the Controller may direct.

5. Working Standards.— (1) Every Working Standard shall be verified either at any of the Reference Standards laboratories or at any of the Secondary Standards Laboratories maintained by the Government, in such manner and at such periodical intervals as may be prescribed under the rules and shall, if found on such verification

to conform to the Standards established by or under the Act, be stamped or certificate of verification will be issued by that laboratory, as the case may be.

- (2) The Working Standards shall be kept in the custody of Legal Metrology Officer.

6. Secondary Standard Balances.— (1) A set of Secondary Standard balances shall be maintained at every place where Secondary Standard Weights are kept.

- (2) The number, types and specifications of such balances shall be such as may be prescribed under the Legal Metrology (General) Rules, 2011.
- (3) Every Secondary Standard balance shall be verified at least once within a period of twelve months and shall be adjusted, if necessary, to make It correct within the limits of sensitivity and other metrological qualities prescribed under the Act, by the Reference Standards Laboratory.

7. Working Standard Balances.— (1) A set of Working Standard balances shall be maintained at every place where Working Standard Weights are kept.

- (2) The number, types and specifications of such balances shall be such as may be prescribed under the Legal Metrology (General) Rules, 2011.
- (3) Every Working Standard balance shall be verified at least once within a period of twelve months and shall be adjusted, if necessary, to make it correct within the limits of sensitivity and other metrological qualities prescribed under the Legal Metrology (General) Rules, 2011, at any of the places where Secondary Standards are maintained by the Government.

8. Physical characteristics, configuration, constructional details of Weights and Measures.— Every Weight or Measure used or intended to be used in any transaction or for protection shall conform as regards physical characteristics, configuration, constructional details, materials, performance, tolerances and such other details, to the specifications prescribed under the Act or the Legal Metrology (General) Rules, 2011.

9. Use of Bullion Weights, Carat Weights etc.— (1) No Weight other than a Bullion Weight shall be used in any transaction in bullion including precious metals, pearls, ornaments or other articles made of gold or silver.

- (2) No weight other than a carat weight shall be used in any transaction in precious stones.
- (3) Only beam scale of class A or class B category or a non automatic weighing instrument of high accuracy class (class II) or special accuracy class (class I) having facility of dual displays, with verification interval of 1 mg or less than 1mg, shall be used in any transaction referred to in sub-rules (1) and (2).

10. Use of Weights only or Measures only or number only in certain cases.—

Except in the cases of commodities specified in Schedule-I, the declaration of quantity in every transaction, dealing or contract, or for protection shall be in terms of the unit of—

- (a) weight, if the commodity is solid, semi-solid, viscous or a mixture of solid and liquid;
- (b) length, if the commodity is sold by linear measure,
- (c) area, if the commodity is sold by area measure,
- (d) volume, if the commodity is liquid or is sold by cubic measure; or
- (e) number, if the commodity is sold by number.

11. Licensing of Manufacturer, Repairer and Dealer of weights and measures etc.— (1) Every manufacturer or repairer of, or dealer in, weight or measure shall make an application, through online portal or other means as maybe prescribed by the controller, for the issue of a license to the Controller Legal Metrology, or such officer as may be authorized by him in this behalf, in the appropriate form set out in Schedule II :

Provided that, no license to repair shall be required by a manufacturer to repair the Weight and Measure manufactured by him and used in Jammu and Kashmir, however, the manufacturer has to inform in advance to the concerned Legal Metrology Officer about the repairing.

- (2) Every license issued to a manufacturer, or repairer of, or dealer shall be in the appropriate form set out in scheduled -III
- (3) Every license to a manufacturer, repairer or dealer shall be issued automatically, based on self declaration without inspection, through online portal or other means as maybe prescribed by the controller from time to time, after verification of documents and on payment of fee as specified in the Schedule -IV.
- (4) The fee payable for the alteration of a license or for the issue of a duplicate license shall be as specified in Schedule-IV:
- (5) The Controller or such other officer as may be authorized by him in this behalf, shall maintain a register of licensed manufacturers, dealers and repairers in the form set out in Schedule -V
- (6) Every manufacturer / repairer / dealer licensed under the Act and these rules shall maintain such workshop / equipments/tools/registers etc. as the case may be, as per the terms and conditions of the License.

- (7) A license issued or renewed under this Act shall neither be saleable nor transferable.

12. Suspension and cancellation of license granted.— (1) The Controller, or such other officer as may be authorized by him in this behalf, if he has any reasonable cause to believe that the holder of any license issued, renewed or continued under this Act has made any statement in, or in relation to, any application for the issue, renewal or continuance of the license, which is in correct or false in any material particular or has contravened any provision of the Act or any rule or order made there under, suspend such licence, pending the completion of any inquiry against the holder of such license. Provided that no such licence shall be susperided unless the holder thereof has been given a reasonable opportunity of showing cause against the proposed action; Provided further that where the inquiry referred to in this sub-section is not completed within a three months from the date of suspension of a license, such suspension shall, on the expiry of the period aforesaid, stand vacated.

- (2) The Controller, or such other officer as may be authorized by him in this behalf, if he is satisfied, after making such inquiry as he may think fit, that the holder of a licence has made a false or incorrect statement of the nature referred to in sub-rule (1) or has contravened any law or order referred to in that subsection, cancel such license;

Provided that no such license shall be cancelled unless the holder thereof has been given a reasonable opportunity of showing cause against the proposed action;

- (3) Every person whose license has been suspended shall, immediately after such suspension, stop functioning as licensee and shall not resume activities/business unless the order of such suspension is revoked.
- (4) Every licensee whose license has been suspended or cancelled shall, after such suspension, or cancellation, as the case may be, surrender such license to the issuing authority.
- (5) Every licensee whose license has been cancelled shall, within a period of thirty days from the date of such cancellation, or within such further period, not exceeding three months from such date, as the Controller or such other officer authorized by him on behalf may, on sufficient cause being shown, allow or dispose of the weights or measures which were in his possession, custody or control on the date of such cancellation and in the event of his failure to do so, the Controller or any other officer authorized by him, In writing, in this behalf, may seize and dispose of the same and distribute the

proceeds thereof in such manner as may be prescribed.

13. Records to be maintained by manufacturers, etc.— Every manufacturer or repairer of, or dealer in weight or measure, licensed under the Act and these rules shall maintain records and registers in the appropriate form set out in Schedule-VI and also submit such reports / returns as may be required by the Controller or such officer as may be authorized by him in this behalf.

14. Periodical interval for the verification of weights or measures.— (1) Every weight or measure used or intended to be used in any transaction or for protection shall be verified and stamped by the Legal Metrology Officer on receipt of such fee as specified in the Schedule-VII and shall be re-verified and stamped at periodical intervals.

- (2) The period of re-verification shall be as prescribed under the Legal Metrology (General) Rules, 2011.
- (3) Notwithstanding anything contained in sub-rule (2), every weight or measure which has been verified and stamped in situ shall, if it is dismantled and reinstalled before the date on which the verification is due, be duly re-verified and stamped on payment of the prescribed fee, before being put into use.
- (4) Notwithstanding anything contained in sub-rule (1) every weight or measure which has been verified and stamped shall, if it is repaired before the date on which the verification is due be duly re-verified and stamped on payment of the prescribed fee, before being put to use.

15. Verification and Inspection of Weights or Measures.— (1) Every person using any weight or measure in any transaction or for protection shall present such weight or measure for verification / re-verification, at the office of the Legal Metrology Officer or at such other place as the Legal Metrology Officer may specify in this behalf on or before the date on which the verification falls due:

Provided that where any weight or measure is such that it cannot, or should not be moved from its location, the person using such weight or measure shall report to the Legal Metrology Officer at least thirty days in advance of the date on which the verification falls due.

- (2) Where any weight or measure is such that it cannot, or should not be moved from its location, Legal Metrology Officer shall take necessary steps for the verification of such weight or measure at the place of its location.
- (3) For the verification of weight or measure referred to in sub-rule (2), the user shall provide such facilities as may be specified by Controller.

- (4) Every weight or measure presented for verification shall be complete in itself.
- (5) Every weight or measure shall be verified in a clean condition and if necessary, the Legal Metrology Officer shall require the owner or user to make necessary arrangements for the purpose.
- (6) A Legal Metrology Officer may visit as frequently as possible every premise within the local limits of his jurisdiction to inspect and test any weight or measure which is being or is intended or likely to be used in any transaction or for protection and for this purpose, he/she may use test weight/measure or working standard weight/measure.
- (7) The Legal Metrology Officer shall obliterate the stamp on any weight or measure, if it is found during inspection that :—
 - (a) Any weight or measure which being due for re-verification has not been submitted for such re-verification.
 - (b) any weight or measure which does not conform to the Standards established by or under the Act.

Provided that where Legal Metrology Officer is of opinion that the defect or error in such weight or measure is not such as to require immediate obliteration of the stamp, he shall inform the user, of the defect or error found in the weight or measure and call upon user to remove the defect or error within such time, not exceeding eight days and shall-

- (i) if user fails to remove the defect or error within that period, obliterate the stamp
- or
- (ii) if the defect or error is so removed as to make the weight or measure conform to the standards established by or under the Act, verify and stamp such weight or measure.

Explanation— The obliteration of the stamp on any weight or measure shall not take away or abridge the power of the legal metrology officer to seize such weight and measure in accordance with the provisions of the Act.

16. Stamping of weights or measures.— (1) The Legal Metrology Officer Shall stamp every weight or measure, if after testing and verification, he is satisfied that such weight or measure conforms to the standards established by or under the Act, with a stamp of uniform design, issued by the Controller, which shall indicate the number allotted for administrative purpose to the Legal Metrology Officer by whom it is stamped :

Provided that if by reason of the size or nature of any weight or measure it is not desirable or practicable to put a stamp thereon, the Legal Metrology Officer shall take such action as may be directed by the Controller by a general or a special order in writing.

- (2) The Legal Metrology Officer shall also mark the year and its quarter of stamping on every verified weight or measure except when the size or nature of such weight or measure makes it impracticable.

Explanation— A year shall be deemed to consist of four quarters of which first quarter shall be of the months of January, February and March which shall be marked as A; second quarter shall be of the months of April, May and June which shall be marked as B; third quarter shall be of the months of July, August and September which shall be marked as C and fourth quarter shall be of the months of October, November and December which shall be marked as D.

- (3) On completion of verification and stamping of any weight or measure, the Legal Metrology Officer shall issue a certificate of verification in the form set out in Schedule-VIII.
- (4) Where a certificate of verification is lost or destroyed, the holder of the certificate of verification shall forthwith apply to the concerned Legal Metrology Officer for the issue of a duplicate certificate of verification. Every such application for the issue of a duplicate certificate shall be accompanied by a fee of rupees fifty.
- (5) On receipt of an application under sub-rule (4), the Legal Metrology Officer shall issue to the applicant a duplicate copy of the certificate of verification marked 'DUPLICATE'.

17. Fee for verification.— (1) Fee payable for verification and stamping of weight or measure at the office or camp office of the Legal Metrology Officer shall be as specified in Schedule-VII.

- (2) If, at the request of the user of weight or measure, verification is done at any premises other than the office or camp office of the Legal Metrology Officer, an additional fee shall be charged at half the rate specified in the Schedule-VII and the user of the weight or measure shall pay the expenses incurred by the Legal Metrology Officer for visiting the premises including the cost of transporting and handling the Working Standard and other equipment subject to a minimum of rupees two hundreds:

Provided that no additional fee shall be charged for verification and

stamping of weights and measures in situ of:-

- (i) vehicle tanks for petroleum products and other liquids, Meter for Liquids Other than Water (Fuel Dispenser, Liquid Petroleum Gas, Milk Dispensers), Compressed Natural Gas Dispensers, Non-automatic Weighing Instruments like weighbridges, platform machines, crane scale, Automatic Gravimetric Filling Instruments, Automatic Rail-weighbridge, Discontinuous Totalizing Automatic Weighing Instruments, and such other weight or measure which cannot, and should not be moved from its location;
 - (ii) Weight or measure in the premises of manufacturer or dealer of such weight or measure.
- (3) If a weight or measure is presented to the Legal Metrology Officer for re-verification after expiry of the validity of the stamp, an additional fee at half the rates specified in Schedule-VII shall be payable for every quarter of the year or part thereof:

Provided that no additional fees shall be charged, if prior intimation in writing is provided to the Controller or any authorized Officer in this behalf, for non-usage of such instrument with valid reasons thereof:

Provided further also that, if the re-verification of weight and measure work could not be under taken before expiry due to closure or suspension of works, any server or portal issue, natural calamities or other unavoidable circumstances, the controller may relax such additional fees to such extent in such areas as he/she may by special order directs.

- (4) Full fee shall be payable for re-stamping any weight or measure held in stock with manufacturer or dealer within the period specified in rule 14 from the date on which it was last stamped, provided that the original stamp was not obliterated.
- (5) A weight or measure which on verification/ inspection is found to be incorrect shall be returned to the person concerned for adjustment informing him, in a proforma specified by the controller, of the defects found in the weight or measure, and calling upon him to remove the defects within a period not exceeding seven days. When the necessary adjustment has been carried out, such weight or measure shall be verified on payment of the fees specified in schedule-VII_ and if found correct shall be sealed and stamped.

18. Collection of fees and deposit into the Treasury.— (1) Before commencing the work of verification, the Legal Metrology Officer shall inform the person

concerned of the fees payable by him under these rules and shall receive the same and issue a receipt in the form approved by the Controller.

- (2) All other payments to be received by the Legal Metrology Officer under these rules shall receive and issue a receipt, in the form approved by the Controller.

19. Disposal of seized weights, measures, etc.— (1) Any un-verified weight or measure shall be returned to the person from whom such weight or measure was seized if that person gets the same verified and stamped within thirty days of the return on payment of the prescribed fee including the additional fee payable for undertaking re-verification after the expiry of the validity of the stamp.

- (2) Any weight or measure or document or thing or goods seized and detained under sections 15 of the Act, which is to be the subject of proceedings in a court shall be secured under his/her custody and if required, be produced by the Legal Metrology Officer before the court and shall after conclusion of the proceedings, be taken possession of by the such Officer and dealt with in accordance with the orders of the court:

Provided that in the absence of the orders of the court, weight or measure or document or thing or goods shall be dealt with as the Controller may by special order direct and the material thereof shall be sold and the proceeds credited to the Government.

- (3) If any goods, seized under sections 15 of the Act are subject to speedy or natural decay, the Legal Metrology Officer shall have the goods weighed or measured on a verified weighing or measuring instrument available with him or nearest to the place of offense and enter the actual weight or measure of the goods in a form specified under schedule-IX and shall obtain the signature of the trader or his agent or such other person who has committed the offense. The goods in question shall be returned to the trader or the purchaser, as the case may be:

Provided that if the trader or his agent or the other person (who has committed the offence) refuses to sign the form, the Legal Metrology Officer shall obtain the signature of not less than two persons present at the time of such refusal by the trader or his agent or other person. In case goods are returned to the trader, he shall give an undertaking that he shall not sell the defective goods without rectifying the defects thereon.

- (4) Where the goods seized under sub-section (1) of Section 15 of the Act are contained in a package and the package is false or does not conform to the provisions of the Act or any rules made there under and the goods in such

package are subject to speedy or natural decay, the Legal Metrology Officer so far as may be, may dispose of the goods in such package in accordance with the provisions of sub-rule (3):

Provided that the controller shall be the final authority to decide whether the goods seized and detained are subject to speedy or natural decay.

- (5) Where the goods seized under sub-section (1) of Section 15 of the Act are not subject to speedy, or natural decay, the Legal Metrology Officer may retain the package for the purpose of prosecution under the Act after giving the trader or his agent or the other person (who has committed the offence) a notice of such seizure.
- (6) The goods referred under sub-rule (4) & (5) which are not to be the subject of proceedings in a court, shall after the expiry of sixty days of its seizure, be so dealt with as the Controller may by special order direct.

20. Validity of Weights or Measures duly stamped.— (1) A weight or measure which is, or is deemed to be duly verified and stamped under these rules shall be deemed to conform to the standards established by or under the Act at every place within J&K in which it is stamped unless it is found on inspection or verification that such weight or measure has ceased to conform to the standards established by or under the Act.

- (2) No weight or measure which is, or is deemed to be duly verified and stamped under the Act shall require to be re-stamped merely by reason of the fact that it is being used at any place within the J&K other than the place at which it was originally verified and stamped:

Provided that where a verified weight and measure is dismantled and re-installed at a different place, such weight or measure shall not be put into use unless it has been duly re-verified and stamped, notwithstanding that periodical re-verification of such weight or measure has not become due.

- (3) Where a verified weight or measure has been repaired, whether by a licensed repairer or by the person owning and possessing the same, such weight or measure shall not be put into use unless it has been duly re-verified and stamped, notwithstanding that periodical re-verification of such weight or measure has not become due.

21. Qualification Legal Metrology Officer.— The qualification of Legal Metrology Officer shall be as specified in the Legal Metrology (General) Rules, 2011.

22. Provision for supply of Working / Secondary Standards, equipment, etc. to the Legal Metrology Officer.— (1) Every Legal Metrology Officer shall be

provided with Working/Secondary Standards weights, Working/ Secondary Standard balances, and such other equipment including weighing and measuring devices as may be approved by the Controller from time to time.

- (2) Every Legal Metrology Officer shall be provided with such dies, punches, paper seal / sticker and such other equipment as may be necessary for affixing the verification stamp, the design and number of which are to be approved by the Controller.
- (3) Legal Metrology Officer shall be provided with obliteration stamp for obliterating stamps on weights and measures.

23. Provisions relating to use of weights, measures etc.— (1) Every person using a beam scale in any transactions in his premises shall suspend the same to a stand or to a chain by a hook:

Provided that this sub-rule shall not apply to itinerant vendors.

- (2) Every weight or measure shall be used in a clean condition and in proper lighting arrangement clearly visible to the consumer.
- (3) To ensure a proper check of the accuracy of a weighing instrument, the user shall keep at the site of each weighing instrument duly verified and stamped weights equal to one-tenth of the capacity of the instrument or maximum up to one tonne capacity of weight and consumer can also check the accuracy of the weighing instrument :

Provided that the Controller may specify the type and total number of verified and stamped weights to be maintained in trade premises where the number of weighing instruments are more than one.

- (4) To ensure proper delivery of the petrol / diesel pumps, the retail dealer of the pump shall keep a verified 5litre/10litre capacity measure in his premises and check the output from the pump every day to ensure its correct delivery. In case of any short delivery, the dealer shall stop the delivery through the pump immediately and inform the Legal Metrology Officer concerned to recalibrate the pump.

24. Certificate of verification to be kept.— The person to whom a certificate of verification is issued shall keep the same in physical or digital form where such weights or measures are being used.

25. Penalty for contravention of rules.— Whoever contravenes any provision of these rules, for the contravention of which no punishment has been separately provided in the Act, shall be punished with fine, which may extend to five thousand rupees.

Whenever rules are in conflict with the provisions of the Act, the Act will prevail the rules.

26. Form of appeal.— (1) Every appeal under the Act and these rules shall be preferred in the form set out in schedule-X, and shall be accompanied by a copy of the order appealed against.

(2) An application for appeal to Government shall be accompanied by fee of Rs. 500 and for appeal to Controller shall be accompanied by fee of Rs. 200 paid by affixing court fee stamp for the said value as the case may be.

27. Fee for compounding of offences.— The fee for compounding of offences committed under the Act shall be as prescribed in the Schedule-XI.

28. Repeal and savings.— (1) The Jammu and Kashmir Standards of Weights and Measures (Enforcement) Rules, 2009 are hereby repealed.

2) Notwithstanding such repeal anything done or any action taken under the rules so repealed shall be deemed to have been taken under these rules.

By order of the Government of Jammu and Kashmir.

Sd/-

SAURABH BHAGAT, IAS,
Commissioner/Secretary to the Government.

SCHEDULE-II*[See rule 11 (1)]***Form-LM-1**[Application Form for License as **Manufacturer of weights & measures** under the Legal Metrology Act, 2009]
**AFFIX
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To,

To be filled by the		Comments of the
Applicant/ Managing Director	Document verification officer	
(1)	(2)	(3)
1. Name of the manufacturing concern for which license is desired.		
2. Complete address of the concern. Whether premises are owned/rented/taken on lease/leave license, duly supported by documents.		
3. Date of Establishment of workshop/factory.....		
4. Name (s) and address (s) along with their father's/ husband's name of proprietor (s) and/or Partners and Managing Director (s) in the case of Limited company		
5. The date and current registration number of factory/ shop/establishment/ Municipal Trade license.		
6. Nature of manufacturing activities at present		
7. The type of weights and measures proposed to be manufactured viz:		
(i) Weights		
(ii) Measures		
(iii) Weighing Instruments		
(iv) Measuring Instruments with details in each case.		
8. The number of persons employed/proposed to be employed		
(i) Skilled.....		
(ii) Semi-skilled.....		
(iii) Unskilled.....		
(iv) Specialist trained in the line.....		
9. The monogram or trade mark intended to be Imprinted on weights and measures to be manufactured.		
10. Details of machinery, tools accessories, owned and used for manufacturing		

- weights measures etc.....
11. Details of foundry/workshop facilities arranged.....
Whether ownership, long term lease etc.
12. Facilities of steel casting and hardness testing of
Vital parts etc or other means.
13. Availability of electric energy
14. Details of loan received from Government or financial
institution. If so, give details.
15. Name of bankers, if any
16. GST Registration Number
17. Have you applied previously for a manufacturer's
license? If so, when and with what results?
18. (a) Whether the item (s) proposed to be
manufactured will be sold within the State or
out side the state or both.
- (b) Details of Model Approval received from
Government of India; (copy to be submitted)
- (c) When can you produce for verification of samples of your products
for which license is desired?

To be certified by the applicant (s)

Certified that I/We have read the Legal Metrology Act, 2009 and the J&K Legal Metrology (Enforcement) Rules, 2024 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We agree to deposit the Scheduled license fees with Government as soon as required to do so by the Licensing Authority.

All the information furnished above is true to the best of my/our knowledge.

Place:

Date: _____ Signature and Designation _____

To be filled in by Departmental Offleer of the J&K Government

Date of Receipt of Application:

Serial Number of application:

Date of Document Verification:

Recommendation of Document Verification Officer:

Place:

Date:

Signature and Designation of Document Verification Officer

Final orders of Licensing Authority

License granted/refused:

License Number:

Valid till:

Place:.....

Date:

Signature and Designation

SCHEDULE-II*[See rule 11 (1)]***Form-LR-1**[Application for license as **Repairers of Weights & Measures** under the Legal Metrology Act, 2009]**AFFIX
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To,

To be filled by the the Applicant/ Managing Director (1) (2)	Comments of the Document verification officer (3)
1. Name of the concern seeking the license.	
2. Complete address of the workshop.	
3. (a) Whether premises are owned/rented/taken. on lease dully supported by documents. (b) Date of establishment.	
4. Name (s) and address (s) along with their father's/ husband's name of proprietor (s) and/or Partners and Managing Director (s) in the case of Limited company.	
5. Number and date of shop/establishment/current/Municipal Trade License.....	
6. GST Registration Number.....	
7. Type of weights and measures proposed to repaired.....	
8. Area in which you wish to operate.	
9. Previous experience in the line.	
10. Number of skilled stuff employed or proposed to be employed: (i) Skilled (ii) Semi-skilled (iii) Unskilled (iv) Employees trained in the line	
11. Details of machinery/tools/accessories available.	
12. Availability of electric energy.	
13. Have you sufficient stock of loan/test weights. etc.?	
Give details	

14. Have you applied previously for a repairer's license?
If so, When and with what results?

To be certified by the applicant(s)

Certified that I/We have read the Legal Metrology Act, 2009 and the J&K Legal Metrology (Enforcement) Rules 2024, and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We agree to deposit the Scheduled license fees with Government as soon as required to do so by the Licensing Authority.

All the information furnished above is true to the best of my/our knowledge.

Place :

Date :

Signature and Designation

To be filled in by Departmental Officer of the State Government

Date of Receipt of Application:

Serial Number of application:

Date of Document Verification:

Recommendation of Document Verification Officer:

Place :

Date :

Signature and Designation of Document Verification

Officer

Final orders of Licensing Authority

License granted/refused:

License Number:

Valid till:

Place:

Date:

Signature and Designation

SCHEDULE-II

[See rule 11 (1)]

Form-LD-1[Application Form for License as **Dealers in Weights & Measures** under the Legal Metrology Act, 2009]**AFFIX
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To,

To be filled by the the Applicant/ Managing Director (1) (2)		Comments of the Document verification officer (3)
1.	Name of the establishment/shop/person seeking the license.	
2.	Complete address of the establishment etc.	
3.	Date of establishment.	
4.	Name (s) and address (s) of proprietors and/or partners and Managing Director (s) in the case of Limited company.	
5.	Number and date of Registration Number of current.. shop/establishment/Municipal Trade license.	
6.	Categories of weights and inasures sold/proposed to be sold at present.....	
7.	GST Registration Number	
8.	Do you intend to import weights, etc. from places outside the UT/Country" If so, indicate sources of supply. (Give details of manufacturer's trade mark / monogram and his license number) and provide (a) Registration of Importer of Weights and Measures, if any (b) Approval of model imported into India by Central Government.	
9.	Have you applied previously for a dealer's license,..... either in this State or elsewhere? If so give details?	

To be certified by the applicant(s)

Certified that I/We have read the Legal Metrology Act,2009 and the J&K Legal Metrology (Enforcement) Rules 2024 and I agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We agree to deposit the Scheduled license fees with Government as soon as required to do so by the Licensing Authority.

All the information furnished above is true to the best of my/our knowledge.

Place:

Date:

Signature and Designation

To be filled in by Departmental Officer of the State Government

Date of Receipt of Application:

Serial Number of application:

Date of Document Verification:

Recommendation of Document Verification Officer:

Place:

Date:

Signature and Designation of Document verification Officer

Final orders of Licensing Authority

license granted/refused:

license Number:

Valid till:

Place:

Date:

Signature and Designation

SCHEDULE-III

[See rule 11 (2)]

Licensing Forms

Form-LM-2

GOVERNMENT OF JAMMU AND KASHMIR

OFFICE OF THE CONTROLLER OF LEGAL METROLOGY

LICENSE TO MANUFACTURER, WEIGHTS, MEASURES, WEIGHING OR MEASURING INSTRUMENTS.

**AFFIX
Photograph Here**

License No

Year

1. The Controller of Legal Metrology hereby grants to

.....
(Name and address of party or parties) a license to manufacture the following:-
(Include details of the weights, measures, weighting instruments or measuring instruments that are licensed to be manufactured by the party).

2. The license is valid for the party named above in respect of his workshop located at

3. The manufacturer shall comply with the conditions noted below. If he fails to comply with anyone of these, his license is liable to be cancelled.

4. The trade mark monogram being used by the manufacturer is as under.

.....
(Signature)

Controller of Legal Metrology
(Seal)

Date

Place

Note: In the case of firm, its name with the names of all names of all persons having interest in the business should be given in paragraph 1.

CONDITIONS OF LICENCE

The person in whose favour this license is issued shall. -

- (a) Comply with all the relevant provisions of the Act and Rules for the time being in force;

SCHEDULE-III

[See rule 11 (2)]

Licensing Forms

Form-LR-2

GOVERNMENT OF JAMMU AND KASHMIR

OFFICE OF THE CONTROLLER OF LEGAL METROLOGY

LICENCE TO **REPAIRER** OF WEIGHTS, MEASURES, WEIGHING
INSTRUMENTS OR MEASURING INSTRUMENTS

**AFFIX
Photograph Here**

License No

Year

1. The Controller of Legal Metrology hereby grants to

.....

(Name and address of party or parties) a license to repair the following:-

(Include details of the types of weights, measures, weighing instruments or
measuring instruments that are licensed to be repaired by the party).

2. The license is valid for the party named above in respect of his workshop located
at

3. The repairer shall comply with the conditions noted below. If he fails to comply
with any one, his license is liable to be cancelled.

4. The party is licensed to repair weights, measures, weighting and measuring
instruments in the areas mentioned below :—

(Signature)

Controller of Legal Metrology

.....

Date

Place

Note : In the case of firm, its name with the names of all persons having any interest
in the business should be given in paragraph (1).

Conditions of License:

The person in whose favour this license is issued shall.—

(a) Comply with all the relevant provisions of the Act and Rules for the time being
in force;

- (b) Not encourage or countenance any infringement of the provisions of the Act or the Rules for the time being in force;
- (c) Comply with any general or special directions that may be given by the Controller of legal metrology;
- (d) (i) Present the weights, measures, weighing or measuring instruments as the case may be duly repaired to the legal Metrology officer for under taking verification and stamping as specified in rule 14(1), before delivery to the user.
(ii) In the case of weights, measures weighing or measuring instruments, if they are serviced/repared before the date on which the verification falls due and where, in the process and the verification stamp of the legal metrology officer is defaced, removed or broken, they shall be presented duly repaired to the legal metrology officer for re-verification and stamping before delivery to the user.
- (e) Intimate the controller of Legal Metrology in case the licensee terminate/permanently stop license related activity.

SCHEDULE-III

[See rule 11 (2)]

Licensing Form

Form-LD-2

GOVERNMENT OF JAMMU AND KASHMIR

OFFICE OF THE CONTROLLER OF LEGAL METROLOGY

License to a **Dealer** in Weights, Measures, Weighing Instruments or Measuring Instruments

**AFFIX
Photograph Here**

License No

Year

1. The Controller of Legal Metrology hereby grants to

.....
(Name and address of party or parties) a license to deal in the following (Indicate details of the types weights and measures, weights, or measuring instruments that are licensed to be dealt with by party)

2. The license is valid for the party named above in respect of his premises located at

3. The dealer shall comply with the conditions noted below. If he fails to comply with any one of those his license is liable to be cancelled.

(Signature)

Date

Controller of Legal Metrology

Place

Note: In the case of firm its name with the names of all persons having any interest in the business should be given in paragraph (1).

CONDITIONS OF LICENCE

The person in whose favour this license is issued shall. -

- (a) Comply with all the relevant provisions of the Act and Rules for the time being in force;
- (b) Not encourage or countenance any infringement of the provisions of the Act. or the Rules for the time being in force;

- (c) Comply with any general or special directions that may be given by the Controller of legal Metrology;
 - (d) Intimate the controller of Legal Metrology in case the licensee terminate/permanently stop license related activity.
 - (e) Not sell or offer, expose or possess for sale any non-standard weight or measure.
-

SCHEDULE-IV
[See rule-11 (3) & (4)]

GOVERNMENT OF JAMMU AND KASHMIR

OFFICE OF CONTROLLER OFFICER OF LEGAL METROLOGY

Licensing fees for **Manufacturers, Repairers and Dealers** of Weights and Measures

1) Issue of license to:

- | | |
|-------------------|--------------|
| (i) Manufacturers | Rs. 5,0000/- |
| (ii) Dealers | Rs. 10000/- |
| (iii) Repairers | Rs. 5000/- |

2) Alteration of license	Rs. 2000/-
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3) Issue of duplicate license	Rs 1000/-
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SCHEDULE-V

[See rule 11 (5)]

Government of Jammu and Kashmir

OFFICE OF CONTROLLER OFFICER OF LEGAL METROLOGY

Register to be maintained

License Number	Date of issue.	Name and complete address of the manufacturer /repairer/dealer	Place where workshop/ factory is situated	Articles to be manufactured/ repaired/sold	Trade mark/ monogram being used	Orders regarding cancellation of license	Result of appeal	Signature of competent authority	Remark
1	2	3	4	5	6	7	8	9	10

Note: Column (4) does not apply to dealers, column (6) does not apply to repairers and Dealers.

Schedule-XI*[See Rule 27]***Compounding Fee for Offences**

S. No.	Penal Section	First Offence	Second Offence	Third and subsequent Offence
1.	Sec. 25 Penalty for use of non-standard weights or measures.	Improvement notice	Manufacturer, packer, importer or e-commerce entity: Rs. 50000 Retailer/Distributor: Rs. 10000	Manufacturer, packer, importer or e-commerce entity: Rs. 4 Lakh Retailer/Distributor: Rs. 2 Lakh
2.	Sec. 26 Penalty for alteration of weight or measure.	Manufacturer, packer, Importer or e-commerce entity: Rs. 10000 Retailer/Distributor: Rs. 2000	Manufacturer, packer, Importer or e-commerce entity: Rs. 75000 Retailer/Distributor: Rs. 25000	Non-compoundable offence
3.	Sec. 27 Penalty for manufacture etc. or sale of non-standard weight or measure.	Improvement notice	Manufacturer, packer, Importer or e-commerce entity: Rs. 50000 Retailer/Distributor: Rs. 10000	Manufacturer, packer, importer or e-commerce entity: Rs. 4 Lakh Retailer/Distributor: Rs. 2 Lakh
4.	Sec. 28 Penalty for making any: transaction, deal or contract In contravention of the prescribed standards.	Improvement notice	Manufacturer, packer, importer or e-commerce entity: Rs. 25000 Retailer/Distributor: Rs. 5000	Manufacturer, packer, importer or e-commerce entity: Rs. 2 Lakh Retailer/Distributor: Rs. 1 Lakh

5.	Sec. 29 Penalty for quating or publishing etc. of non-standard units.	Improvement notice	Manufacturer, packer, Importer or e-commerce entity: Rs. 50000 Retailer/ Distributor: Rs. 5000	Manufacturer, packer, Importer or e-commerce entity: Rs. 2 Lakh Retailer/ Distributor: Rs. 1 Lakh
6.	Sec. 30 Penalty for transactions In contravention of the standard weight or measure.	Company/ firm: Rs. 10000 Individual: Rs. 2000	Company/ firm: Rs. 20000 Individual: Rs. 10000	Non-compoundable offence
7.	Sec. 31 Penalty of non-maintenance or non-production of documents, etc.	Improvement notice	Manufacturer, packer, Importer or e-commerce entity: Rs. 25000 Retailer/ Distributor: Rs. 5000	Manufacturer, packer, importer or e-commerce entity: Rs. 1 Lakh Retailer/ Distributor: Rs. 50000
8.	Sec. 33 Penalty for sale or use of un-verified weight or measure.	Manufacturer, packer, Importer or e-commerce entity: Rs. 10000 Retailer/ Distributor: Rs. 2000	Non-compoundable offence	
9.	Sec. 34 Penalty for sale or delivery of commodities by non-standards welghts or measures.	Improvement notice	Manufacturer, packer, Importer or e-commerce entity: Rs. 25000 Retailer/ Distributor: Rs. 5000	Manufacturer, packer, Importer or e-commerce entity: Rs. 1 Lakh Retailer/ Distributor: Rs. 50000
10.	Sec. 35 Penalty for rendering service by	Improvement notice	Manufacturer, packer,	Manufacturer, packer,

	non-standards weight or measure.		Importer, or e-commerce entity: Rs. 25000 Retailer/ Distributor: Rs. 5000	Importer or e-commerce entity: Rs. 1 Lakh Retailer/ Distributor: Rs. 50000
11.	Sec. 36 (1) penalty for selling etc. of non-standard packages.	Improvement notice	Manufacturer, packer, Importer or e-commerce entity: Rs. 50000 Retailer/ Distributor: Rs. 10000	Manufacturer, packer, Importer or e-commerce entity: Rs. 50 Lakh Retailer/ Distributor: Rs. 25 Lakh
12.	Sec. 36 (2) Penalty for manufacturing, Importing of packages less In net quantity. packing or	Manufacturer, packer, Importer or e-commerce entity: Rs. 20000 Retailer/ Distributor: Rs. 10000	Manufacturer, packer, Importer or e-commerce entity: Rs. 2 Lakh Retailer/ Distributor: Rs. 50000	Non-compoundable offence
13.	Sec. 37 (1) Penalty for contravention by Government Approved Test Centre (GATC)	Rs. 50000		
14.	Sec. 37 (2) Penalty for contravention by employee of the GATC	Non compoundable offence		
15.	Sec. 41 (1) Penalty for giving false information.	Improvement notice	Rs. 5000	Rs. 2 Lakh
16.	Sec. 41 (2) Penalty for giving false returns.	Improvement notice	Rs. 5000	Rs. 2 Lakh
17.	Sec. 45 Penalty for manufacturing of weight and measure without registration certificate.	Improvement notice	Rs. 25000	Rs. 2 Lakh

18.	Sec. 46 Penalty for repairing, selling etc. of weight or measure without registration certificate.	Improvement notice	Rs. 5000	Rs. 2 Lakh
19.	Sec. 47 Penalty for tampering with registration certificate.	Improvement notice	Rs. 20000	Rs. 2 Lakh
20.	Violation of provision of any rule of Jammu and Kashmir, Legal Metrology. (Enforcement) Rule, 2026.	Manufacturer, packer, Importer or e-commerce entity: Rs. 10000 Retailer/ Distributor: Rs. 1000	Manufacturer, packer, Importer or e-commerce entity: Rs. 25000 Retailer/ Distributor: Rs. 10000	Manufacturer, packer, Importer or e-commerce entity: Rs. 75000 Retailer/ Distributor: Rs. 25000